

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

76

ORDER SHEET

APPLICATION NO. 283 OF 2002

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry	Orders of the Tribunal
20.08.2002	<p>Mr. B. Khan, present for the applicant. Mr. Kamal Dave, present for the respondent No.1 & 2. None is present for the respondent No. 3.</p> <p>The controversy in this O.A. relates to correct payment of pension after taking into account the amount due to Commutation of Pension. The commuted value of pension has been changed in respect of the applicant on three occasions. Consequently, some amount has been paid to the applicant. The claim of the applicant in this OA is, the amount paid to him is less than what was actually due.</p> <p>Heard the learned counsel for the parties. It is seen from the records that respondents have filed detailed calculations indicating the value of commuted pension for different periods and the pension actually payable. Because of the revision undertaken on three different dates, three dates of restoration of the commuted value have also been clearly indicated. The applicant has not disputed these by way of filing any rejoinder. No discrepancy has been pointed-out during arguments either. However, the learned counsel for the applicant wants to check the said calculations. I am of the opinion that this O.A. can be disposed of with a direction to the applicant to go through the calculations (Annex. R/1) and reconcile the same with his claim.</p> <p>I, therefore, direct the applicant to scrutinise the calculations made available by the respondents along with their reply at Annex. R/1 vis-a-vis his own claim in this O.A. In case, he still feels</p> <p style="text-align: center;">(Signature)</p>

if aggrieved by the amount payable to him,
he shall be at liberty to agitate the matter afresh.
This O.A. stands disposed of finally with these
directions. There is no order as to costs.

12/12/1947

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(A.P.NAGRATH)
Adm. Member

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Part II and III destroyed
in my office on 24/12/47
under the supervision of
Section Officer (Record)

Section Officer (Record)

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